

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

(IB)-1172(ND)/2019

IN THE MATTER OF:

M/s Lauls Limited

vs

M/s United Ukraine Technologies Pvt. Ltd.

...PETITIONER

...RESPONDENT

Section

Under Section 7 of IBC

Order delivered on 20.08.2019

Coram:

Shri. P.S.N. Prasad,

Hon'ble Member (Judicial)

Dr. V.K. Subburaj,

Hon'ble Member (Technical)

For the Petitioner

: Vaibhav Tyagi, Adv. For FC

For the Corporate Debtor

: Mukund Rawat, Adv.

ORDER

Counsel for both the parties are present. Counsel for the Financial Creditor has informed that COC has not formed and expressed their intention to withdraw the petition filed and now moved an application to withdraw the matter. At the request of counsel for the Financial Creditor the matter treated is withdrawn as prayed for.

Sd/-

**(V.K. Subburaj)
Member (T)**

Sd/-

**(P.S.N. Prasad)
Member (J)**